

## BEFORE THE NATIONAL GREEN TRIBUNAL

## PRINCIPAL BENCH, NEW DELHI

O.A. NO. 630 OF 2023

(IA No. 775/2023)

ANAND ARYA

.....APPLICANT

VERSUS

UNION OF INDIA &amp; ORS

.....RESPONDENT

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	ANNEXURES	
2.	COPIES OF PHOTOGRAPHS ATTACHED HEREIN AS ANNEXURE A/1(Colly)	

THROUGH



BHANWAR PAL SINGH JADON

STANDING COUNSEL FOR THE STATE OF U.P. (NGT)

EMAIL- [bhanwar09jadon@gmail.com](mailto:bhanwar09jadon@gmail.com)

DATE: 03.01.2025

PLACE: NOIDA

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 630 OF 2023

(IA No. 775/2023)

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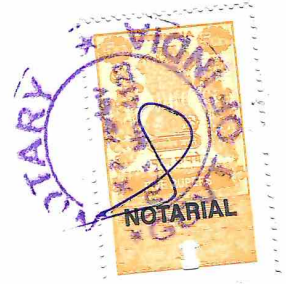
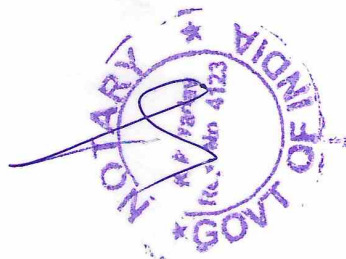
UNION OF INDIA & ORS

.....RESPONDENT

AFFIDAVIT ON BEHALF OF DIVISIONAL FOREST OFFICER,  
NOIDA, U.P. IN COMPLIANCE OF THE ORDER DATED 25.09.2024  
PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

I, Bramod Kumar....., S/o Late Sh. Padam Dhar Sharma R/o  
B-1/701, Antriksh Nature, Sector 52, Noida (U.P.).....aged  
about 59 years, posted as Divisional Forest Officer, NOIDA, U.P. do hereby  
solemnly affirm and state as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and am competent and authorized to swear the present Affidavit.
2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.



3. That I state that the captioned matter is pending before the Hon'ble Tribunal and was last listed on 25.09.2024. That in the said order the Hon'ble National Green Tribunal directed as under:

*“4. Learned Counsel for the applicant at this stage has also submitted that wetland in question is seriously suffering from water hyacinth which is required to be removed by concerned State authorities. State authorities are directed to do the needful in this regard.”*

4. That it is to be stated that a dedicated budgetary provision was allocated by YEIDA (Yamuna Expressway Industrial Development Authority) for the execution of the Dhanauri Wetlands. Furthermore, recognizing the detrimental impact of water hyacinth on aquatic ecosystems, substantial efforts were directed towards its systematic removal. That it is respectfully submitted that parallel efforts were made to enhance the aesthetic and ecological value of the wetland through comprehensive beautification measures.
5. That additionally, to further contribute to biodiversity and ecological stability, floating islands (mounds) were created within the wetland. That these mounds serve as a sanctuary for migratory birds, offering a safe and conducive habitat for nesting and resting. That such measures not only enrich the wetland's biodiversity but also support the broader environmental goals of maintaining migratory bird populations, which are an integral part of the ecosystem.
6. That furthermore public awareness about the importance of wetlands and their preservation. That this public awareness highlighted the ecological



significance of wetlands, the role of migratory birds, and the adverse effects of invasive species like water hyacinth.

7. That is further submitted that the photographs documenting the various stages of this project has been meticulously compiled and is annexed herewith as **Annexure A/1**. That the attached photographs depict the condition of the wetland prior to the commencement of work, during the operational phase, the execution of awareness programs, and the transformed state of the wetland upon the project's completion.
8. Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.
9. That I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.

  
DEPONENT

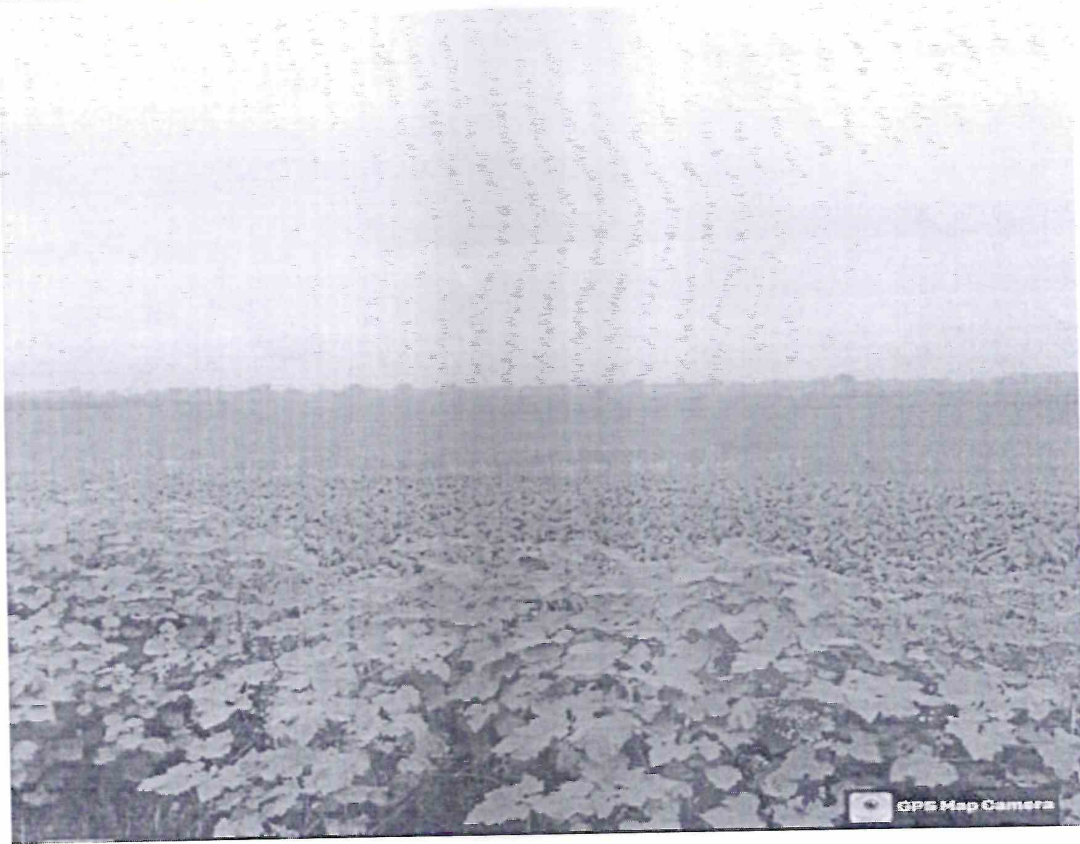
### VERIFICATION

Verified at Noida on this 03 day of January, 2025, that the contents of the above affidavit from paragraphs 1 to 9 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

  
DEPONENT



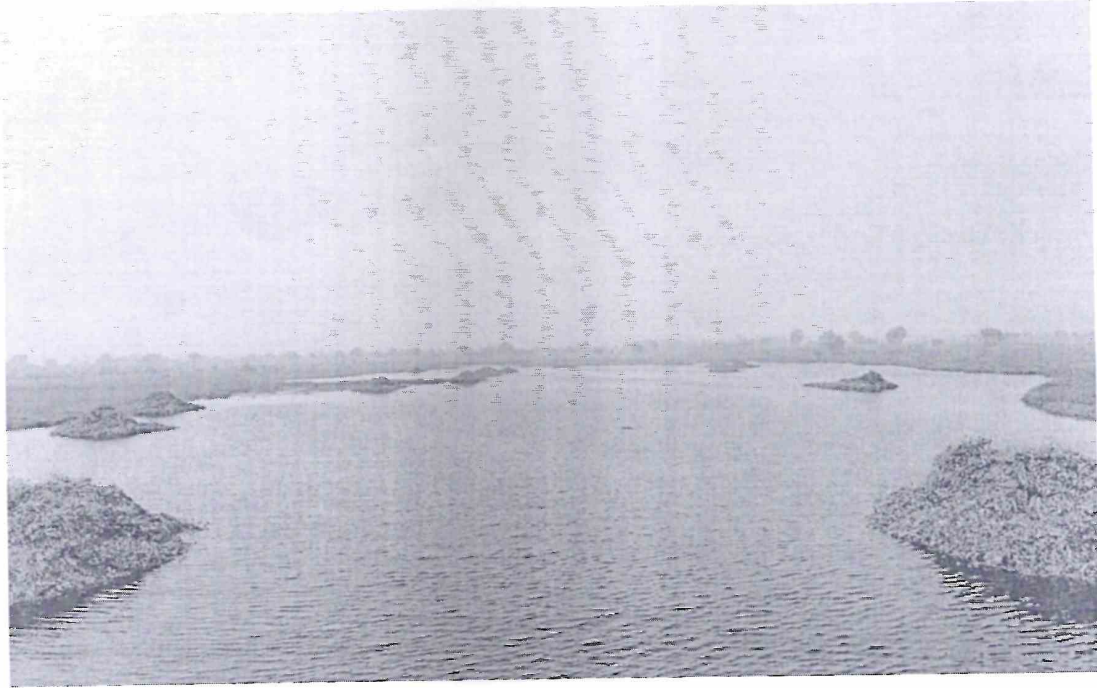
Before Starting of work



During the work-2024



After the Completion of work-2024



Awareness work



